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Title: Election of two members from Lok Sabha to serve as members of the Rubber Board.

**THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS, MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI HARDEEP SINGH PURI):** Sir, I beg to move the following:-

“That in pursuance of clause (e) of sub-section (3) of section 4 of the Rubber Act, 1947, read with rule 4 (1) of the Rubber Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act and the rules made thereunder.”

**माननीय अध्यक्ष :** प्रश्न यह है:

“कि रबड़ नियम, 1955 के नियम 4 (1) के साथ पठित रबड़ अधिनियम, 1947 की धारा 4 की उप-धारा (3) के खंड (ड) के अनुसरण में, इस सभा के सदस्य, ऐसी रीति से जैसा कि अध्यक्ष निदेश दें, उक्त अधिनियम के अन्य उपबंधों तथा

उसके अधीन बनाये गये नियमों के अधधीन रबड़ बोर्ड के सदस्य के रूप में कार्य करने के लिए अपने में से दो सदस्य निर्वाचित करें।”

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प्रस्ताव स्वीकृत हुआ ।

**माननीय अध्यक्ष : श्री मलूक नागर जी ।**